

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

233. IA/2674/2023 C.P. (IB)/1142(MB)2022

**IN THE MATTER OF**

Space Matrix Design Consultants Private limited

... Petitioner

Vs

Sky One Corporate Park Llp

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 07.11.2023**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Ashrita Anand Chindarkar (PH)

For the Respondent:

---

**ORDER**

Counsel for the Corporate Debtor has sought extension of time to make the payment under the consent terms. The Counsel has also placed undertaking dated 07.11.2023. The copy thereof has been supplied to the Operational Creditor. The Operational Creditor has no objection to the same. The matter is adjourned to **05.01.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/z/